

19-3-2022

Mr. B. Khan Counsel for the applicants
Mr. Kamal Dave Counsel for respondents No. 1 to 4
None is present for respondents No. 5.

It is a common case of parties, that applicants are seeking relief on the basis of judgment dated 4-3-98, delivered in OA No. 131/95 (Deen Dayal Gupta & Son. vs. U.O.I. & Ors.), a copy of which is Annexure A-9. The said order is now the subject matter for decision before the Honble High Court. The Honble High Court has stayed the operation of the order dated 4-3-98 in OA No. 131/95. In substance, applicants would swim or sink with the decision, which may be rendered by Honble the High Court in the writ Petition filed against the said order.

After having heard, the learned counsel for the parties, we feel that it would be of no advantage to keep this OA pending. We, therefore, finally disposed of this OA with the observation that the applicants shall be entitled to the benefits, if any, which may be granted by the Honble High Court in the writ Petition arising out of the OA No. 131/95. Applicants shall abide by the decision of Honble the High Court.

The OA is disposed of accordingly with no order as to costs.

Gopal Singh
DIAO Sd. Member
19/3/2022

M. P. GARGI
Vice Chairman
19/3/2022

R/C 26/3
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